

MoU INKED

Deepening energy ties: India looks to store oil in US reserves

Countries begin collaboration on strategic petroleum reserves

PRESS TRUST OF INDIA
New Delhi, July 17

INDIA IS IN advanced talks to store its crude oil in US strategic petroleum reserves as an insurance against any supply disruption or price spikes, petroleum minister Dharmendra Pradhan said on Friday.

He said the two nations have signed a memorandum of understanding (MoU) to being cooperation on strategic petroleum reserves.

"We are also in an advanced stage of discussions for storing crude oil US strategic petroleum reserves to increase India's strategic oil stockpile," he told reporters after co-chairing the second India-US Strategic Energy Partnership Ministerial with US secretary of energy Dan Brouillette.

The US has 714 million barrels of oil storage capacity in its strategic petroleum reserve (SPR), the world's largest supply of emergency crude oil.

In comparison, India stores 5.33 million tonne (about 38 million barrels) crude oil in underground storages at three locations on the east and west coast, hardly enough to meet its 9.5 days needs.



Petroleum minister Dharmendra Pradhan (L); US energy secretary Dan Brouillette



International Energy Agency (IEA) prescribes its members to have at least 90 days of stock in the strategic reserves.

India has been looking to expand the storage capacity and is also exploring the possibility of hiring storage in the US to stock some oil that can be used in times of extreme price volatility or supply disruption.

"We are beginning to collaborate on strategic petroleum reserves as well and that is an important element of energy security," Brouillette said. "We are collaborating on renewable energy, nuclear energy, energy efficiency in buildings, appliances, and industrial sector."

Stating that the two nations are also looking at cooperation in hydrogen,

he said, "It is a partnership between two great nations...when it comes to relations between the United States and India, economically and energy-wise, best is yet to come."

He said US oil supplies to India have jumped ten-fold to 2,50,000 barrels per day (bpd) between 2017 and 2019.

"Between 2017 and last year, US crude oil exports to India rose by nearly 10-folds to almost 2,50,000 barrels per day. Between March 2016 and May of this year, 68 LNG shipments of over 234 billion cubic feet were exported to India. India is now the single largest importer of US oil in the world," he informed.

The US is India's sixth-largest oil supplier. India began importing crude oil from the US in 2017 as it looked to diversify its import basket beyond the OPEC nations. It bought 1.9 million tonnes (38,000 bpd) of crude oil from the US in 2017-18 and another 6.2 million tonnes (1,24,000 bpd) in 2018-19.

Assembler of iPhones plans first plant in India

DEBBY WU & SARITHA RAI
Taipei/Bengaluru, July 17

APPLE'S ASSEMBLY PARTNER Pegatron is making preparations for its first plant in India, adding to a large influx of foreign tech investments in the country this year.

In June, the government set out a \$6.6-billion plan to woo the world's top smartphone manufacturers, offering financial incentives and ready-to-use manufacturing clusters.

Pegatron is now setting up a local subsidiary and joining fellow Taiwanese electronics assemblers Foxconn and Wistron, who have already been making some iPhone handsets in southern India.

With a number of factories in China, Pegatron is the second-largest iPhone assembler and depends on Apple for more than half of its business. Like its peers, it will set up in south India, according to a person familiar with its plans who asked not to be named.

Foxconn, also known as Hon Hai, and Wistron are looking to expand their operations in the country, and Pegatron's entry can be seen as a defensive move to protect its share of budget iPhone manufacturing, according to Matthew Kanterman of Bloomberg Intelligence.

India has seen a surge of inward investment in recent weeks, with Google, Facebook and others pouring close to \$20 billion into Jio Platforms, billionaire Mukesh Ambani's mobile internet venture. Google has committed to spending \$10 billion over the next five to seven years to hasten India's digital transition and Amazon has said it intends to export \$10 billion of made-in-India goods by 2025. When Jeff Bezos visited the country in January, he said "The 21st century is going to be the Indian century."

—BLOOMBERG

Coal India sees 'uncertain' situation in July-September

PRESS TRUST OF INDIA
New Delhi, July 17

COAL INDIA (CIL), which is already reeling under pandemic stress causing adverse impact on demand and supply of dry fuel, on Friday said the situation will remain uncertain in the July-September period as some states are resorting to fresh lockdowns.

The state-owned miner produced 18.05 million tonne (MT) coal from July 1 to July 16 against 19.61 MT produced in the same period last year. Coal production in some of the major mines is still affected due to high coal stock and less offtake. Pithead stock of CIL as on July 16 is 72.88 MT compared with 33.17 MT during the last year same period, it said.

However, with concentrated efforts, a growth of 16.7% was registered in over-burden (OB) removal during July 1 to July 16 compared with the same period last year.

Due to continuing lockdown and various guidelines issued by central and state governments, normalcy has not been restored yet, affecting coal production and despatch, Coal India said in a filing to the BSE.

CIL produced 51.32 MT of coal from March 15 to March 31.

In view of the fast-spreading coronavirus, the government had announced a nationwide lockdown from March 25, which was further extended in phases. Despatch of coal was adversely affected in the last week of March resulting into mounting coal stock at pithead. Coal stock as on March 31 was 74.629 MT, compared with 54.155 MT on March 31, 2019.

Restriction imposed on movement of vehicles badly affected supply of explosives in the mines.

Further, disruption in movement affected availability of manpower, spares parts for heavy earth moving machinery (HEMM) which impacted the production at the mines, it said.

Coal India had produced 121.01 MT of coal during April 1-June 30, compared with 136.94 MT during the same period last year.

The continued lockdown during this period (April 1-June 30) had an adverse impact on



CIL introduces exclusive auction for coal importers

COAL INDIA (CIL) on Friday said it has introduced a new category of spot e-auction for importers only and aimed at replacing 150 million tonne of the fuel sourced from abroad with domestic supply.

The coal procured under the "special spot e-auction scheme 2020 for import substitution" will be for use within the country.

The miner said the new programme is an addition to its existing four categories of e-auctions.

—PTI

coal dispatch from CIL.

With decrease in power demand by about 30% and shut down of many industries in non-power sector due to lockdown, the offtake of CIL decreased to 120.62 MT compared with 153.49 MT during the same period last year.

Pithead stock on May 31 reached up to 78.093 MT during this period (April 1-June 30), it said, adding that the stock at power plants also remained high during this period. Supply of explosives was affected due to restriction in inter-state movement.

Contractual as well as departmental production during this period (April 1-June 30) was affected due to shortage of manpower due to restriction in movement.



NOTICE CUM ADDENDUM

All unitholders are hereby informed about the changes in the Scheme Information Document (SID) / Key Information Memorandum (KIM) of **Tata Banking and Financial Services Fund, Tata Digital India Fund, Tata Ethical Fund, Tata Focused Equity Fund, Tata India Consumer Fund, Tata India Pharma & Healthcare Fund, Tata Infrastructure Fund, Tata Resources & Energy Fund and Tata Quant Fund** regarding introduction of withdrawal facility of upto 12% of original cost of investment, w.e.f. 20th July 2020.

- Unitholders will have the facility to withdraw maximum upto 12% of original cost of investment without an exit load on First in First Out Basis in the above-mentioned schemes.
- In case the withdrawal amount is beyond 12% of original cost of investment then the normal exit load as stated in SID of respective schemes will be applicable on the amount greater than 12%.

Revised Exit Load from the effective date	Revised Exit Load Structure (% of NAV)
1) Redemption/Switch-out/SWP/STP on or before expiry of 365 days from the date of allotment: If the withdrawal amount or switched out amount is not more than 12% of the original cost of investment.	NIL
2) Redemption/Switch-out/SWP/STP on or before expiry of 365 days from the date of allotment: If the withdrawal amount or switched out amount is more than 12% of the original cost of investment.	1%
3) Redemption/Switch-out/SWP/STP after expiry of 365 days from the date of allotment.	NIL

The above revision in exit load will be applicable on the following:

- Investments made in the above-mentioned scheme(s) on or after the effective date.
- New Systematic Investment Plan (SIP) / Systematic Transfer Plan (STP) registered on or after the effective date.

- Notes:-**
- The above revision will be implemented prospectively & shall remain in force till further notice.
 - This notice cum addendum will form an integral part of the SID & KIM of the schemes.
 - All other terms & conditions of the SID/KIM read with other addendums including the Risk-o-meters of the schemes remain unchanged.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

This is only an advertisement for information purposes and not for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document.



A WINNING RELATIONSHIP

Shriram Transport Finance Company Limited

Shriram Transport Finance Company Limited ("Company"), a public limited company was incorporated under the Companies Act, 1956 pursuant to a certificate of incorporation dated June 30, 1979, issued by the Registrar of Companies, Chennai, Tamil Nadu (registered as a deposit taking Non-Banking Financial Company within the meaning of the Reserve Bank of India Act, 1934 (2 of 1934)). For details regarding change in the registered office, please see "History and Corporate Structure" on page 92 of the LOF.

Corporate Identification Number: L65191TN1979PLC007874

Registered Office: Mookambika Complex, 3rd Floor, No. 4, Lady Desika Road, Mylapore, Chennai, Tamil Nadu- 600 004 Tel No: +91 44 2499 0356; **Corporate Office:** Woodhardt Towers, West Wing, Level-3, C-2, G-Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051 Tel No: + 91 22 4095 9595; **Website:** www.stfc.in **Compliance Officer and Contact Person:** Mr. Vivek Madhukar Achwal, E-mail: stfcricomp@stfc.in

Corrigendum – Notice to Investors:

This corrigendum is with respect to the letter of offer dated July 7, 2020 ("LoF"). Please note:

On page 415 of the LoF, point 16 shall stand substituted as follows: "Any approval obtained from the RBI, as required, where a successful Application will result in the aggregate shareholding or total voting rights of the Eligible Equity Shareholder (along with persons acting in concert) in our Company, to exceed applicable limits prescribed by the RBI or under FEMA. In terms of applicable RBI guidelines, prior approval of the RBI is required for acquisition of 26% or more of the issued and paid-up share capital of the Company. Eligible Equity Shareholders must send a copy of the approval from any regulatory authority, as may be required, or obtained from the RBI to the Registrars at <https://rights.kfintech.com/shriram> or stfc.rights@kfintech.com."

On page 421 of the LoF, point (w) shall stand substituted as follows: "Applicants must submit a copy of the approval obtained from any regulatory authority, as may be required, with the Application and send a copy of such approval to the Registrars at <https://rights.kfintech.com/shriram> or stfc.rights@kfintech.com, in case the Application and the resultant Rights Equity Shares will result in the aggregate shareholding or total voting rights of the Applicant (along with persons acting in concert) in our Company, to be in excess of applicable limits prescribed by the RBI or under FEMA. In terms of applicable RBI guidelines, prior approval of the RBI is required for acquisition of 26% or more of the issued and paid-up share capital of the Company."

Accordingly, the LoF, the Abridged Letter of Offer, Application Form and communication and advertisements issued by or on behalf of the Company in relation to the Issue stand amended to the extent of and should be read with the above.

All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated July 7, 2020, read with this corrigendum (the "Letter of Offer" or "LoF") filed with the Stock Exchanges, and SEBI.

For Shriram Transport Finance Company Limited
On behalf of the Board of Directors
Sd/-

Place: Chennai
Date: July 17, 2020
Vivek Madhukar Achwal
Company Secretary and Compliance Officer

Shriram Transport Finance Company Limited is proposing, subject to market conditions and other considerations, a rights issue of its Equity Shares and has in this regard filed a Letter of Offer dated July 7, 2020 with SEBI and the Stock Exchanges (read with this corrigendum). The LOF is available on the website of SEBI at www.sebi.gov.in, the Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com, BSE Limited at www.bseindia.com and the website of the Global Co-ordinators and Lead Managers, i.e. ICICI Securities Limited, BNP Paribas, Citigroup Global Markets India Private Limited, Credit Suisse Securities (India) Private Limited, HSBC Securities and Capital Markets (India) Private Limited and J.P. Morgan India Private Limited at www.icicisecurities.com; www.bnpparibas.co.in; www.online.citibank.co.in/mkt/citigroupglobalscreen1.htm; www.credit-suisse.com; at <https://www.business.hsbc.co.in/en-gb/in/generic/po-open-offer-and-buyback>; and www.jpiml.com, respectively; and the Joint Lead Managers, i.e. Axis Capital Limited and SBI Capital Markets Limited at www.axiscapital.co.in; and www.sbicapm.com, respectively and on the R-WAP. Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" beginning on page 15 of the LOF.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the U.S. Securities Act. Accordingly, the Rights Entitlements and Rights Equity Shares are being offered and sold in "offshore transactions" outside the United States in compliance with Regulation S under the U.S. Securities Act to existing shareholders located in jurisdictions where such offer and sale of the Rights Equity Shares is permitted under laws of such jurisdictions. There will be no public offering in the United States.

केनरा बैंक Canara Bank

भारत सरकार का उपकार्य

A Government of India Undertaking

सिंडिकेट Syndicate

H.O., 112, J C ROAD, BENGALURU - 560 002

NOTICE OF 18TH ANNUAL GENERAL MEETING THROUGH VC / OAVM

Notice is hereby given that the **Eighteenth Annual General Meeting** of the Shareholders of Canara Bank will be held on **Monday, the 10th August, 2020 at 11:00 A.M. IST through Video Conferencing (VC) / Other Audio Visual Means (OAVM)** in compliance with general Circular No. 14/2020 dated April 08, 2020, Circular No.17/2020 dated April 13, 2020 read with Circular No. 20/2020 dated May 05, 2020 issued by Ministry of Corporate Affairs (MCA) and SEBI circular SEBI/HO/CFD/CMD1/CIR/P/2020/79, to transact the following business:

- To discuss, approve and adopt the Audited Balance Sheet of the Bank as at 31st March 2020, Profit & Loss account for the year ended 31st March 2020, the Report of the Board of Directors on the working and activities of the Bank for the period covered by the Accounts and the Auditors' Report on the Balance Sheet and Accounts.
- To raise capital by further issue of equity shares / preference shares or other securities either by way of Follow-on Public Offer, Rights Issue, Private Placement, Qualified Institutional Placement or any other mode approved by GOI / RBI.

In compliance with the aforementioned circulars, electronic copies of the Annual Report 2019-20 along with Notice of 18th AGM have been sent to all shareholders whose email IDs are registered with respective Depository Participant, Registrar and Transfer Agent (RTA). A copy of same shall also be available on Bank's Website www.canarabank.com, websites of Stock Exchange (BSE / NSE) and on website of e-voting agency <https://evoting.karvy.com>. The Head Office is deemed to be the venue of the Annual General Meeting.

CLOSURE OF BOOKS

The Register of Shareholders and the Share Transfer Books of the Bank will remain closed from Tuesday, the 4th August, 2020 to Monday, the 10th August 2020 (both days inclusive) in connection with the Annual General Meeting.

CUT-OFF DATE

The Cut-off Date for reckoning Shareholders' Rights for e-voting and to participate in AGM through VC / OAVM is Monday, the 3rd August 2020. Shareholders holding Share either in physical form or dematerialised form as on cut-off date are eligible to cast their vote electronically (Remote e-Voting) on the above mentioned agenda.

REMOTE E-VOTING

The remote e-Voting Portal will commence at 09:00 AM on Thursday, the 6th August, 2020 and will remain open for voting till 5.00 PM on Sunday, the 9th August 2020. Remote e-Voting Portal will be disabled after 05:00 PM on 9th August 2020.

E-VOTING

The eligible Shareholders present at the 18th AGM through VC / OAVM facility and have not cast their votes on the resolutions through remote e-voting shall be eligible to vote through e-voting during the 18th AGM.

NOTES

- Shareholders acquiring Shares after the dispatch of Notice of 18th Annual General Meeting and holding shares as on cut-off date may obtain login ID and Password for evoting / participating in AGM by sending request at evoting@karvy.com.
- Shareholders who have cast their vote through remote e-voting shall be eligible to attend the 18th AGM but shall not be eligible to cast their vote again through e-voting at 18th AGM.
- Only Persons whose names are recorded in the Register of Shareholders or Register of Beneficial Owners maintained by depositories as on cut-off date shall be entitled to avail facility of remote e-voting / e-voting and participate in the 18th AGM.
- The procedure for remote e-voting for shareholders holding shares in Physical form and dematerialised form is provided in Notice of 18th AGM. The details will also be made available on the website of the Bank: www.canarabank.com.
- Shareholders who have not registered their mail address are requested to register the same with respective Depository Participants and members holding shares in physical form are requested to update the email ID with Bank's Registrar and Transfer Agent (RTA) i.e., KFin Technologies Private Limited at inward.ris@kfintech.com to receive copies of Annual Report 2019-20, Notice of AGM, Instructions for remote evoting, Instructions for participating in the 18th AGM through VC / OAVM and Passwords for login.
- Shareholders who have not registered their mail address may temporarily register the same by clicking the link https://ris.kfintech.com/email_registration/.
- Shareholders who have forgotten their log-in Credentials may contact RTA (KFin Technologies Private Limited) at inward.ris@kfintech.com to retrieve / reset their login credentials.
- In case of any queries/technical assistance related to e-voting or participating in 18th AGM through VC / OAVM, shareholder members may refer FAQs for members and e-voting user manual for Members available at our RTA (KFin Technologies Private Limited) website or call at 040-67162222 or toll free No. 1800 345 4001 or contact Mr. S V Raju, Deputy General Manager, KFin Technologies Private Limited at following address :
KFin Technologies Pvt. Ltd. (Unit : Canara Bank), Selenium Tower B, Plot No. 31-32 Gachibowli, Financial District, Nanakramguda, HYDERABAD-500 032.
- The aggregate results of remote evoting and evoting at AGM shall be made available within 24 hours of the AGM at Bank's website, website of Stock Exchanges (BSE / NSE) and website of KFin Technologies Private Limited.

By Order of the Board of Directors

L V Prabhakar
MANAGING DIRECTOR & CEO

Place : Bengaluru
Date : 17.07.2020

SOM DATT FINANCE CORPORATION LIMITED			
CIN: L65921WB1993PLC060507			
Regd. Office: Gajraj Chambers, B2, 2nd Floor, 86 B/2, Topsia Road, Kolkata - 700046 (West Bengal)			
Email Id: compliancesdf@gmail.com ; Website: www.somdattfin.com			
CORRIGENDUM TO ANNUAL REPORT 2019-2020			
We wish to inform you that in the Annual Report 2019-20 of the Company, emailed to the shareholders on 16th July, 2020 and uploaded on BSE Website on 16th July, 2020, on page no. 62, the extreme right column under the head "Other Equity", pertaining to "As at March 31, 2018" has been inadvertently missed out to be printed.			
19.	Other Equity	As at March 31, 2020	As at March 31, 2019
(i)	Reserve fund in terms of section 45-IC(1) of the Reserve Bank of India Act, 1934		
	Balance at the beginning of the year	19,822,152	19,469,557
	Addition during the year	118,135	352,595
	Balance at the end of the year	19,940,287	19,822,152
(ii)	Retained Earnings		
	Balance at the beginning of the year	23,184,707	21,851,664
	Transfer from statement of Profit and Loss	590,675	1,685,638
	Dividend paid	-	-
	Adjustment on account of transition to Ind AS	-	-
		2,37,75,382	2,35,37,302
(iii)	Appropriations:		
	Provision for earlier years	-	-
	Transfer to reserve fund in terms of section 45-IC(1) of the Reserve Bank of India Act, 1934	(118,135)	(352,595)
	Total Appropriations	(118,135)	(352,595)
	Balance at the end of the year	23,857,247	23,184,707
	Total Other Equity	43,597,534	43,006,859
		41,321,221	41,321,221

Accordingly, all the concerned shareholders, stock exchanges, depositories, share transfer agent, agencies appointed for e-voting, other authorities, regulators and all other concerned persons are requested to take note of the above correction.

This corrigendum should be read in conjunction with the Annual Report 2019-20. The Revised and updated Annual Report for FY 2019-20 is available and can be downloaded from www.somdattfin.com, www.evoting.nsdl.com or www.rcmcdelhi.com/dropbox/SDFC_AR2020.pdf

For **SOM DATT FINANCE CORPORATION LIMITED**
Sandip Kumar Chaubey
Company Secretary

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	BRICK EAGLE AFFORDABLE HOUSING ADVISORY LLP
2. Date of incorporation of Corporate Debtor	12/06/2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAB-5796
5. Address of the registered office and principal office (if any) of Corporate Debtor	Unit No. B-12-13, 2nd Floor, Art Guild House, Phoenix Market City, LBS Road, Kurla(W), Mumbai - 400070
6. Insolvency commencement date in respect of Corporate Debtor	15/07/2020
7. Estimated date of closure of insolvency resolution process	11/01/2021
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Anshul Pathania Reg. No.: IBI/PA-001/PI-P01529/2019-2020/12461
9. Address & email of the interim resolution professional, as registered with the board	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai - 400 025 Email : anshul.pathania@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai - 400 025 Email : cripbeaha@gmail.com
11. Last date for submission of claims	29/07/2020
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available to the IRP
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable as per information available to the IRP
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: 901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai - 400 025
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the BRICK EAGLE AFFORDABLE HOUSING ADVISORY LLP on 15/07/2020.	
The creditors of BRICK EAGLE AFFORDABLE HOUSING ADVISORY LLP , are hereby called upon to submit their claims with proof on or before 29 July 2020 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not applicable as per information available to the IRP.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: 16:07 2020	Sd/
Place: Mumbai	Anshul Pathania
	Interim Resolution Professional
	Reg. No.: IBI/PA-001/PI-P01529/2019-2020/12461